Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 06.01.2011

The Meeting No. 41/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.01.2011 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

and tring of a tractage critical critical	nport do dotar		
Export product	Export Qty.	Import item	Qty. allowed
100% Remy single drawn	1280 Kgs	100% human	1344 Kgs.
human hair made out of		hair (Raw)	
imported 100% human hair			
(Raw)			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/30/85-ALC3/2010

MEETING NUMBER

Party Name: SHABANESA

Meet No/Date:41/84-A1C3/2010

Status: Approved

		ر-	· ·- •	06.01.2011		FF
	HQ File :01/85/050/00125/AM11/	RLA File :04/24/0	40/00220/AM11/	Lic.No/Date:04101 23.11.2010	19104	
	Decision: The Committee consid	dered the ca	se as per agenda	a and in consult	ation with the	representative of
	technical authorities present in th	_		ne Advance auth	orization issu	ed in this case by
	allowing 5% wastage on item of in	nport as detai	led below: -			
$\ 2\ $	Export product	Export	Import item	Qty. allowed		
		Qty.				
	100% Remy single drawn human	1320 Kgs	100% human	1386 Kgs.		
	hair made out of imported 100%		hair (Raw)			
	human hair (Raw)					
	The R.A shall be advised to tal	ke necessary	action subject to	compliance of		
	other usual conditions.					

		1 -	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred	
3	HQ File :01/84/050/00278/AM11/			Defer Date: 03.02.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.				

Case No.:2/41/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:41/84-ALC3/2010	Status: Deferred
		06.01.2011	

4	HQ File :01/84/050/00279/AM11/	RLA File :05/23/040/00257/AN	111/ Lic.No/Date:0 24.12.2010	510280331 Defer Date: 03.02.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed					

	Case No.:3/41/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred	
5	HQ File :01/84/050/00280/AM11/			Defer Date: 03.02.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.				

TYO THE 04/04/050/00004/43 544/	
	Defer Date: 03.02.2011

 $\|\mathsf{Decision}$: The Committee considered the case as per agenda alongwith other relevant papers and observed $\|$ that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.

03.02.2011.

	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Approved
HQ File :01/84/050/00282/AM11/	RLA File: 10/24/040/00081/AM11/	Lic.No/Date:1010041264 27.12.2010	
Decision: The Committee considerable technical authorities present in the the basis of report of team, who is sisal matting should match in the earlier R.A. shall be advised to take in the earlier technical shall be advised to take in the earlier technical shall be advised to take in the earlier technical shall be advised to take in the earlier technical shall be advised to take in the earlier technical shall be advised to take in the earlier technical shall be advised to take in the earlier technical authorities present in the earlier technical authorities are th	e meeting decided to ratify the Ad visited the similar unit of another texport and import item. A copy of re	vance Authorization issued ifirm by allowing 3% wastage eport is attached for ready reference.	n this case on . Thickness of erence.

	Case No.:6/41/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
8	HQ File :01/84/050/00283/AM11/	RLA File :05/24/040/00324/AM11/	Lic.No/Date:0510280464 28.12.2010	Defer Date:03.02.2011
	Decision: The Committee consid	ered the case as per agenda alon	nawith other relevant papers	and observed

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.

06.01.2011

HQ File :01/84/050/00284/AM11/	RLA File :07/24/040/00383/AM11/	Lic.No/Date:0710076320	
		29.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, CAM, drawing, calculation sheet submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization lissued in this case as detailed below: -

,∥	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Ladies Top made of	25900	100% polyester	38850 Sq
		100% polyester dyed	Pcs	dyed fabric, GSM-	mtrs
		fabric, GSM-82+/-		82+/-10%	
		10% Style No.			
		CSWS4253			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Rejected
HQ File :01/84/050/00285/AM11/	Lic.No/Date:0710076346 29.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned export item covers but no size specification given and import item asked for is cushion (Feather Pad). It is not known that what type of bird feather is to be imported and whether there is any restriction thereon for import. The Committee, however felt that applicant firm can supply these item on the basis of Custom bond scheme, which would be more simpler. In view of this Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

		Case No.:9/41/84-ALC3/2010	1	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	1	HQ File :01/84/050/00286/AM11/			Defer Date:03.02.2011
Ш		Desisions The Committee consider	an elle a the an una la constant de ann a una		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.

	Case No.:10/41/84-ALC3/2010	-	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
$\begin{vmatrix} 1 \\ 12 \end{vmatrix}$	HQ File :01/84/050/00287/AM11/		Lic.No/Date:0510280806 31.12.2010	Defer Date:03.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.

Manual agenda cases

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Case No.392	M/s Suraj Industries, Gujarat
NC No.41/AM11	F.No.01/84/50/169/AM11/DES-V
Dated 06.01.2011	Re-fixation of input output norms in respect of Advance
	Authorization No.2410029566 dated 15.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the reply submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export	Export Qty.	Import item		Qty. allowed
No	ltem				
1	Narrow woven	29629.640	Polypropylene		@ 1.08 Kg/Kg
	fabric	Kgs	granules/chips/resin		of export item
			Master	batch	@ 4.15 Kg/Kg
			(polypropylene	dyed	of export item
			chips/relevant	colour	
			master batches)		
			Spin finish oil		@ 2.33 Kg/Kg
					of export item

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.393	M/s Kabadi Shankarsa & Co., Bangalore
NC No.41/AM11	F.No.01/84/162/430/AM11/DES-V
Dated 06.01.2011	Ratification of input output norms in respect of Advance Authorization No.0710075450 dated 16.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have erroneously mentioned the Qty. of fabric in Kgs instead of Sq mtrs. They have not given any size-wise

details, GSM and calculation sheet alongwith justification thereof. Further, they have now requested for additional inputs without any justification for the same. In view of this Committee was unable to compute the requirement of input and disallowed the additional input. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.394	M/s Meridian Apparels Ltd., Chennai			
NC No.41/AM11 F.No.01/84/50/290/AM10/DES-V				
Dated 06.01.2011 Re-fixation of input output norms in respect of Advance				
	Authorization No.0410112441 dated 18.03.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Ladies dress made	6500	95% viscose 5%	11736.11 Sq
	out of 95% viscose	Pcs	elasthane jersey	mtrs.
	5% elasthane jersey		knitted fabric, 58-60",	
	knitted fabric, GSM-		GSM-180+/-10%	
	180+/-10%			
	Style No. ROB 0060			

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

